

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 110

CP(IB) No.143/Chd/Hry/2022

IN THE MATTER OF:-

State Bank of India

...Petitioner

Versus

Vinod Kumar Gupta

...Respondent

Under Section: 95(1) ,IBC 2016

Order delivered on 22.07.2024

CORAM:

**SH. ASHISH VERMA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the RP

: Mr. Robin Singh Sirohi, Advocate

**For the respondent/personal
guarantor**

: Mr. Karan Kaushal, Advocate

ORDER

Objections have been filed by Id. counsel for the personal guarantor vide Diary No.00531/2 dated 29.05.2024. The same is taken on record. Response to the objections if any, be filed within one week with a copy in advance to the counsel opposite. List on 22.08.2024.

Sd/-
(ASHISH VERMA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)